

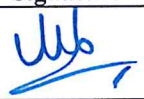
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 249/9/HDB/2017
NAME OF THE COMPANY	IVRCL Limited
NAME OF THE PETITIONER(S)	IDBI Capital Market & Securities Limited
NAME OF THE RESPONDENT(S)	IVRCL Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
(1) BHAVIN GADA	Advocate	9820073313	
(2) MANENDRA SINGH	"	9819166827	
(3) NARENDAR NAIK	"	9849387366	
(4) MYTRI INDUKURU	"	9949833577	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. Jagadish Kumar	Advocate	9849021670	M-JK

Heard Mr.Bhavin Gada, Mr.Manendra Singh, Mr.Narendar Naik & Ms.Mytri Indukuru, learned counsels for the Petitioner/Operational Creditor and Mr.M.Jagadish Kumar, learned counsel for the Respondent/Corporate Debtor.

Ld.Counsel for the Respondent submits that they wanted to settle the issue and thus requested one week's time, since the amount involved is small i.e. Rs.3.15 Crores. The learned counsel for the Respondent is directed to communicate in writing to the learned counsel for the Petitioner by proposing the terms of settlement of the issue by 11.12.2017. Post the case on 20.12.2017.



Member (Technical)



Member (Judicial)